

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**

**O.A No. 21 OF 2024/EZ**

In the matter of:

Shailesh Sahoo ..... Applicant

Versus

State of Odisha & others ..... Respondents

**I N D E X**

Serial No.	Description of Documents	Pages
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Cuttack

By the Respondent No. 4 through

Date 19/3/25

A. Dash

Advocate

BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI

OA NO. 21 OF 2024/EZ

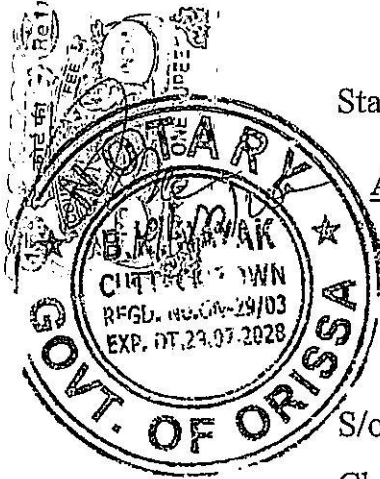
In the matter of:

Shailesh Sahoo ..... Applicant

Versus

State of Odisha & others ..... Respondents


AFFIDAVIT ON BEHALF OF RESPONDENT  
NO. 4  
CUTTACK DEVELOPMENT AUTHORITY



I, Sri Anam Charan Patra , aged about 59 years ,  
S/o- Late Chaitanya Patra, presently working as Vice-  
Chairman in the Establishment of Cuttack  
Development Authority, Arunodaya Bhawan, Link  
Road, Badambadi, Town/ Dist – Cuttack, do hereby  
solemnly affirm and state as follows : -

1. That I have gone through the contentions of the  
petition dated 21.07.2023 filed by the Applicant  
addressed to the Hon'ble Tribunal on the basis of  
which the SUO-MOTU case has been initiated. I have  
also gone through the records and documents available  
in the Office of Cuttack Development Authority  
concerning the allegation made in the application  
whatever available and the joint Inspection Report  
prepared by the Tahasildar, Sadar, Cuttack, Assistant  
Town Planner, Cuttack Municipal Corporation,

A. Dash  
JLV

  
B.K. NAYAK  
NOTARY  
CUTTACK TOWN  
Regd. No. ON-29/03

Anam Charan Patra

Superintending Engineer, Mahanadi South Division & Assistant Town Planner, Cuttack Development Authority during 05.07.2024 to 12.07.2024 and accordingly, I file this Affidavit pursuant to the direction of the Hon'ble Commission on 14.10.2024.


2. That the Joint Inspection Report referred to a survey made concerning Mouza: Kanheipur, Bhogamba, Bhadimula, CRRI, Gatiroutpatna, Dihasahi up to Biribati. It is submitted that, the revenue areas and records concerning those mouzas are being maintained by the Tahasildar, Cuttack Sadar.

3. That the outset it is submitted that, Cuttack Development Authority is a creature of Orissa Development Authority Act, 1982. Section 3 of the Act refers to declaration of development area and constitution of Development Authority. CDA was constituted vide Notification No. 37633-HUD dated 31.8.1983 comprising of an area specified under the said Notification. In different times and in different Notifications, different other mouzas have been included within the jurisdiction of CDA and in the process the jurisdiction of CDA has been extended to different other nearby mouzas.

4. That as provided under the Act, any construction made by any person including the Department of Central or State Government or Local authority or corporate body without permission required under section 16 of the Act is held unauthorized. Section 91

*For and on behalf of Charan Patra*

*A. Dash  
ACTV*

  
**B.K. NAYAK**  
NOTARY  
CUTTACK TOWN  
Regd. No. ON-29/03

of the ODA Act refers to initiation of proceedings in case any development undertaken unauthorized or made contrary to the building permission granted and to pass the order of demolition but in such cases giving opportunity of hearing to the parties.

4. That at the outset it is submitted that, in different occasions in exercise of the powers conferred under the Act, Rules and Regulations framed hereunder, Government formulated one time regularization Scheme to regularize the unauthorized / deviated constructions subject to compliance of the conditions stipulated in the Scheme.

5. That it is pertinent to mention here that pursuant to the decision of Government and consequential decision of the Authority on dt.19.08.2019, the power concerning granting permission for construction as required under Section 15 & 16 of the ODA Act and initiation of proceeding for unauthorized construction or deviated constructions within corporation area have been delegated to Cuttack Municipal Corporation from CDA vide letter no.10975/dt.22.08.2019 and since then the Cuttack Municipal Corporation is in seisin of the matter. A copy of the said Notification and delegation made by the authority are filed herewith and marked as ANNEXURE- A/4 for kind perusal.

6. That the deponent humbly submits that the allegation made in the application refers to 7 (seven) number of areas/ mouzas. The particulars of the area

*Choran Palvi*

*Arum*

*A. Dash  
Adv*

*B.K. NAYAK*  
NOTARY  
CUTTACK TOWN  
Regd. No. ON-29/03


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with reference to the Record of Right maintained in revenue side have been furnished in detail in the Joint Inspection Report which the deponent adopts so also the facts stated therein for the sake of brevity. It is once again humbly reiterated that Sikharpur, Kanheipur, Gatroutapatna, Bhadimula are coming within the Cuttack Municipal Corporation area and as such the Cuttack Municipal Corporation deals with the Planning functions and proceeding concerning initiation of unauthorized deviated construction in those areas.

7. That the record reveals that there are few applications for permission for residential & other construction have been granted by CDA before the areas were dealt with and handed over for Cuttack Municipal Corporation. The approval for granting permission for construction over plots basing upon ROR and affidavits submitted u/s-16 of ODA Act.

The aforesaid mouzas were included within CDA since its initiation and as such there is no permission granted over where the kissam is river or nadibandha. CDA while granting permission strictly adhered to the ROR to ascertain the status of the land. Unless the land use found contrary to Comprehensive Development Plan prepared and restricts grant of permission as per Building Regulation and subsequent ODA rule 2020 framed, and rules applicable during those period such application is not considered for granting permission.

A. Dash  
Adv

  
B.K. NAYAK  
NOTARY  
CUTTACK TOWN  
Regd. No. OIV-29/03

for am  
Channu Patra

8. That regarding mouza Kanheipur, Gatiroutapatna, Bhadimul and Bidyadharpur (CRR), while under CDA, the record further reveals that, no permission for construction have been granted/ approved by CDA constituting a part of river bed in case referred to in the R.O.R. prepared by the settlement authority and up dated by the Tahasildar and conversion allowed by Tahasildar for residential use in exercise of the powers conferred under Section 8 (A) of the OLR Act.

9. That the mouza Bhogamba is not coming within the jurisdiction of CDA till date and to the knowledge of the deponent the same is under the jurisdiction of Sadar Block.

10. That as regards Dihasahi upto Biribati, there existed different mouzas. Unless specification of the mouzas mentioned referred to, it becomes difficult to give detailed particulars concerning permission, if any, granted in respect of any plot situated within such areas. However, it is once again submitted that, CDA all along ensured to verify the status of the land and its permissible use as per the Comprehensive Development Plan, the building Regulation and the present ODA Building Rule 2020, before granting permission for any construction and on principle it does not grant any permission for construction in case the revenue plot referred to stood recorded as river and/or river bed and/or connected with river bed.

*Cheran Patra*  
*Aram*

*A. Dash*  
*Adv*

*B.K. NAYAK*  
NOTARY  
CUTTACK TOWN  
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11. That at the outset it is submitted that, Biribati is one of the mouza situated between Dhiasahi and Biribati and the said mouza has been included within CDA area recently vide notification of Government in H & UD Department dated 2<sup>nd</sup> May 2023, copy of which is enclosed as ANNEXURE- B/4 for kind perusal. That as on date i.e. from 2<sup>nd</sup> May 2023 to 1<sup>st</sup> March, 2025, CDA not granted permission for construction of building required under Section 15 and 16 in Mouza- Biribati.

12. That the facts stated and averments made in different paragraphs of this Affidavit would reveal that, the allegations made in the petition are evasive and unspecific and that apart are not based on facts. The deponent in compliance of the direction of the Hon'ble Commission files this affidavit for consideration of the Hon'ble Commission and seeks leave to file additional Affidavit (s) in case required for just adjudication of the case. The deponent also complied the direction of the Hon'ble Commission dated 31.1.2025 and deposited Rs.25, 000/-.

13. That the facts stated and averments made in different paragraphs of this affidavit are based on document(s) and record(s) available in the office of CDA and information furnished to the deponent and

*Pranav Chandra Patra*

*A. Dash Adv*

*[Signature]*  
B. S. S.  
NOTARY  
CUTTACK TOWN  
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basing upon the Joint Inspection Report and to his personal knowledge, which he believes to be true and correct.

Identified by

*A. Dash*

Advocate

*Anam Charan Patra*  
**DEPONENT**



*19/03/2025*

The deponent being identified by *A. Dash* Adv. Clerk swears or solemnly affirms before me on *19/03/2025* that the contents of the statement are true to his/her knowledge.

*Mauk - 19/03/2025*  
Notary Public, *Mauk* Town  
Govt. of Orissa  
Regn No. ON-2910



CUTTACK DEVELOPMENT AUTHORITY, CUTTACK  
ARJUNODAYA BIHARAN: LINK ROAD CUTTACK 12

No. 10375/CDA, 22/8/19

NOTIFICATION


In exercise of powers vested in it vide section 11(1) of the Odisha Development Authority Act, 1987 Cuttack Development Authority vide its 122<sup>nd</sup> Authority meeting held on 19.08.2019 delegates the powers of granting Building Permission and Development and sub-division of land in favour of Cuttack Municipal Corporation within its development plan area to the extent outlined below:

- i) Issues related to building plan approvals
- ii) Layout/sub-division of land approvals
- iii) Authority to deal with unauthorised construction.


While disposing the case they will follow the provisions of Cuttack Development Authority (Planning & Building) Standard Regulations, 2017 as amended from time to time.

This will come into force with immediate effect.

By order of the authority

  
Secretary

Memo No. 10376/CDA, dated the 22/8/19 August, 2019  
Copy submitted to the Revenue Divisional Commissioner (Central), Cuttack, DM & Collector, Cuttack, Municipal Commissioner, Cuttack, Municipal Corporation, Joint Secretary to Govt. H & U, Department, DTP, Odisha Bhubaneswar for kind information and necessary action.

  
Secretary

T. C. Chatterjee  
Advocate



## CUTTACK DEVELOPMENT AUTHORITY

ARUNODAYA BHAWAN: LINK ROAD,  
CUTTACK-12

No. 10975/CDA/Dated.22.08.2019.

NOTIFICATION

In exercise of powers vested in it's vide section- 111(I) of the Odisha Development Authority Act- 1982, Cuttack Development Authority vide its 122<sup>nd</sup>. Authority meeting held on dt.19.08.2019 delegates the powers of according Building Permission and Development and Sub-division of land in favour of Cuttack Municipal Corporation, Cuttack within its development plan area to the extent outlined below.

- i. Issues related to building plan approvals.
- ii. Layout/Sub-division of land approvals.
- iii. Authority to deal with unauthorised construction.

While disposing the case they will follow the provision of Cuttack Development Authority. (Planning & Building Standard Regulations- 2017 as amended from time to time).

By order of Authority

Sd-

Secretary

Memo No. 10976/CDA/dated.22.08.2019.

Copy submitted to the Revenue Divisional Commissioner (Central), Cuttack DM & Collector, Cuttack, Municipal Commissioner, Cuttack Municipal Corporation Joint Secretary to Govt. H & UD Department, DTP, Odisha Bhubaneswar for kind information and necessary action.

Sd-

Secretary

T.C. attested  
A. Dey  
AOLV

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Government of Odisha  
Housing and Urban Development Department

Dy  
S800  
19/8/19

No. 14749 / HUD., dated the 17.8.19  
HUD-TP-POLICY-0001-2015

From

Sri Suvendu Kanungo, OAS  
Special Secretary to Government

To

The Vice Chairman,  
Cuttack Development Authority/ Berhampur Development Authority/  
~~Sambalpur Development Authority/ Rourkela Development Authority.~~

The Municipal Commissioners,  
Cuttack Municipal Corporation/ Berhampur Municipal Corporation/  
Sambalpur Municipal Corporation/ Rourkela Municipal Corporation

Sub: Transfer of Planning functions to Municipal Corporations from  
Development Authorities through delegation under Section-111 of ODA  
Act, 1982.

Ref: This Office Order No. 7678 of 30.03.2010 and 1781, dated 19.01.2015.

Sir,

In inviting a reference to the subject cited above, I am directed to inform you that it has been decided to transfer the Planning function to the four Municipal Corporations by 30<sup>th</sup> Aug 2019 from the Development Authorities in keeping with the mandate of 74<sup>th</sup> Amendment of the constitution.

Earlier order of Government vide HUD-TP-Policy-0001-15/1781/HUD, Dated 19.01.2015 may be referred in this regard. Keeping in view the capacity constraint of the Corporations to discharge the Planning functions,

the resources available with Development Authorities will be utilised by the Corporations at the initial stages. Corporations on acquiring the adequate capacity subsequently, such manpower deployment from the Development Authorities may be withdrawn.

It has been decided that the following functions would be delegated to the Corporations by the concerned Development Authorities under Section-111 of ODA Act, 1982 :

- a) Issues related to Building Plan approvals,
- b) Lay out/ Sub divisional Regulation approval cases,
- c) Authority to deal with unauthorized constructions.

To enable the Municipal Corporations to discharge the delegated functions, the operating procedures as delineated here under may be followed.

1. Development Authorities shall on receipt of model agenda & proceedings of the Authority Meeting relating to delegation of Planning Functions are to get the same approved before 20<sup>th</sup> Aug 2019. (Model Agenda & model proceeding are enclosed as Annexure-1.)
2. Development Authority shall notify the delegation of power before 24<sup>th</sup> Aug, 2019. (Model notification is at annexure-II)
3. Human Resources Deployment
  - I. The H&UD Department shall issue suitable orders instructing Planning Members of respective Development Authorities to discharge the functions of City Planner/ Municipal Planner in addition to their original duties.
  - II. The Development Authorities shall deploy their Planning Assistant / Draftsman and Amin at least one each to the respective Corporations before 26<sup>th</sup> Aug, 2019 positively.
  - III. The Municipal Corporations shall attach sufficient Dealing Assistants / Group-D staff to the Planning section by 26<sup>th</sup> Aug, 2019.

IV. The Municipal Corporations should authorize one of the Administrative Officers to deal with case of unauthorized constructions along with One Dealing Assistant and One Amin.

4. The Municipal Corporations should allocate the logistics as outlined below, by 28<sup>th</sup> Aug, 2019.

I. Office space with furniture and fixtures to function as Planning Section to accommodate one Officer two Dealing Assistants, two Planning Assistants /Draftsmans/ & two Amins.

II. Four Computer System with Printer

III. Stock & Stationery

5. An orientation programme shall be conducted by H&UD Department on 29<sup>th</sup> Aug, 2019 to acquaint the concerned officials from all the Municipal Corporations concerned on the process of Building Plan Approval / Layout Approval.

6. The Municipal Corporation shall issue a notice on commencement of Planning function in Municipal Corporations from 31<sup>st</sup> Aug, 2019 for general information of public on or before 30<sup>th</sup> Aug, 2019 unfailingly. A model public notice is enclosed as annexure -III.


7. In case of non-availability of Planning Assistant / Draftsman and Amin in the Development Authorities the Municipal Corporation may engage such technical personnel through outsourcing.

All the four Development Authorities and Municipal Corporations are therefore requested to complete the above activities and sub activities as per the timeline enclosed in annexure-IV.

This may be treated as most-urgent.

Enclosures: As above.

Yours faithfully,

  
17-08-2019

Special Secretary to Government



Model Agenda and proceeding for delegation of powers by  
Development Authorities to .....:Municipal corporation

Sub: Delegation of power in respect of approval of building plan cases  
U/S 111 of ODA Act 1982.

1. This is regarding delegation of power as per the provision of 111(1) of the Odisha Development Authority Act, 1982 for approval of Building Permission cases. As per order of Govt. Vide no. Reforms-UR-10/2010/7678/HUD, dt. 30.03.2010, ..... Development Authority is to delegate the powers of according building permission and development/sub-division of land in favour of ..... Municipal Corporation existing within its development plan area.
2. In the mean time, Govt. In H & UD Deptt. Vide Order No.HD-TP-Polcy-0001-2015-1781/HUD, dt.19.01.2015 clarified that delegation from Development Authorities to Urban Local Bodies u/s: 111 of the Odisha Development Authority Act, 1982 will include the following:-
  - (a) Issues related to Building plan approval
  - (b) Layout/sub-divisional Regulation approval cases,
  - (c) Authority to deal with unauthorised constructions.
3. In view of the above as per provision u/s: 111(1) of ODA Act, 1982, power of the authority is delegated to ..... Municipal Corporation within ..... Development Authority area.
  - (a) Building plan permission:- full power subject to following conditions.
    - (i) Constitution of Multi-Agency Building Permission committee headed by Municipal Commissioner..... Municipal Corporation, and having representatives from PHED, Director Environment, Drainage division, Supt. Engineer / Executive Engineer(R&B), representative from ASI, Director of Town Planning, Planning Member ..... Development Authority, City

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Planner/Municipal Planner ..... Municipal Corporation, representative from Revenue Department, representative from Fire Prevention Wing, representative from Water Resource Department, representative from Electricity Supply Company, City Engineer, ..... Municipal Corporation.

(ii) The Planning & Building Standard Regulation, 2017 of ..... Development Authority shall be followed.

(b) Lay-out Approval.

Full powers to multi agency Building Committee to be constituted by ..... Municipal Corporation.

(c) (i) Authority to delegate the powers u/s 91 & 92 to deal with unauthorised construction to Municipal Commissioner ..... Municipal Corporation or any other officer authorised by him w.e.f. 1<sup>st</sup> September, 2019.

All new cases of unauthorised constructing in ..... Municipal Corporation area will be detected and dealt by ..... Municipal Corporation from above date and disposed of as per provision of ODA Act and Rule and Regulation made there under.

(ii) For cases which are under hearing as of now, State Govt. may be moved for clarification of the matter.

Proceedings

Approved

Planning Member      Engineer Member      Finance Member

Adminstrator                      Adminstrator                      Vice-Chairman  
Municipal Corporation              Of other ULBs

Chairman

..... DEVELOPMENT AUTHORITY

.....  
Notification

Letter No.....

Dated.....

In exercise of powers vested in it vide Section 111 (1) of Odisha Development Authority Act, 1982, ..... Development Authority, vide its ..... meeting, held on ..... delegates the powers of according Building Permission and Development and sub-division of land in favour of ..... Municipal Corporation existing within its development plan area to the extent outlined below.

- (i) Building permission
- (ii) Lay-out/ sub-division of land approvals
- (iii) Authority to deal with unauthorised constructions

While disposing the cases they will follow the provisions of ..... Development Authority, Planning and Building Standard Regulation, 2017; as amended from time to time.

This will come into force with immediate effect.

By order of the Authority,

Secretary



..... MUNICIPAL CORPORATION  
.....

Letter No,.....

Date .....

PUBLIC NOTICE

Sub: Start of Planning Department in ..... Municipal Corporation & receipt of application for building plan and lay-out plan approval.

1. It is hereby notified that building plan approval and layout plan approval will be given by ..... Municipal Corporation from 1<sup>st</sup> September, 2019.

2. As building plan and layout plan has been delegated to ..... Municipal Corporation under ODA Act, 1982, therefore the provisions of ODA Act/Rules and regulations made thereunder which are applicable to ..... Municipal Corporation/Jurisdiction will remain applicable for the same and all cases will be dealt accordingly by ..... Municipal Corporation.

Commissioner,

.....Municipal Commissioner

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Activity Chart and Timeline for Transfer of Planning function from Development Authorities to Municipal Corporations

Staff of Municipal Corporations	<ul style="list-style-type: none"> <li>Land use plan in cadastral</li> <li>Documents to be attached with application</li> <li>Site Inspection and reportings</li> <li>Scrutiny process and details</li> <li>Approvals, Refusals, Show cause etc</li> </ul>	Conference Hall	
5 Infrastructure/Logistics	<ul style="list-style-type: none"> <li>Office Space -- 1200 Sq. ft</li> <li>Furniture</li> <li>Stationary (Fly Leaf, Notesheet, First Page, Registers, Forms, Papers etc)</li> <li>Computers with Printers -- 4 nos</li> </ul>	Municipal Corporations	28 <sup>th</sup> August 2019
6 Public Notice of starting of Planning Functions in Municipal Corporations		Municipal Corporations	30 <sup>th</sup> August 2019

T.C. attested  
 A. Datta  
 Advocate

# The Odisha Gazette



EXTRAORDINARY  
PUBLISHED BY AUTHORITY

No. 1005, CUTTACK, THURSDAY, MAY 4, 2023 / BAISAKHA 14, 1945

## HOUSING & URBAN DEVELOPMENT DEPARTMENT

NOTIFICATION

The 2nd May, 2023

S.R.O.No.228/2023— Whereas, the draft Notification for the purpose of inclusion of additional 145 (one hundred and forty-five) Revenue villages in the "Cuttack Development Authority" area was published, as required under Sub-rule-1 of Rule 3 of the Orissa Development Authorities Rules, 1983 vide the Government of Odisha in the Housing & Urban Development Department Notification No. 6105/HUD, dated the 31st March, 2022 in the Extraordinary Gazette No. 631, dated the 02nd April, 2022 inviting objections & suggestion from the Public within 30 days from the date of said publication.

And, whereas, objections/suggestions were received in respect of the said draft notification before the expiry of the date specified by the State Govt. in the said Notification and the objections/suggestions have been duly considered;

Now, therefore in exercise of the powers conferred by sub-section (2) of Section 3 of Orissa Development Authorities Act, 1982 (Orissa Act 14 of 1982), the State Govt. do hereby include the additional revenue villages as mentioned in the column 2 of the schedule below under the jurisdiction of the Cuttack Development Authority Area.

### SCHEDULE

Sl. No.	Mouza	G.P.	Thana	Thana Number	Tahasil	District
(1)	(2)	(3)	(4)	(5)	(6)	(7)
01	Nimeinsapur	Nimeinsapur	Cuttack Sadar	91	Cuttack	Cuttack
02	Tairanpa sasah	Nimeinsapur	Cuttack Sadar	89	Cuttack	Cuttack
03	Deopur	Nimeinsapur	Cuttack Sadar	111	Cuttack	Cuttack

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(1)	(2)	(3)	(4)	(5)	(6)	(7)
04	Biribati	Nimeinsapur	Cuttack Sadar	90	Cuttack	Cuttack
05	Kusinga	Paramahansa	Cuttack Sadar	112	Cuttack	Cuttack
06	Pramahansa	Paramahansa	Cuttack Sadar	113	Cuttack	Cuttack
07	Rajahansa	Paramahansa	Cuttack Sadar	85	Cuttack	Cuttack
08	Hatasahi	Paramahansa	Cuttack Sadar	86	Cuttack	Cuttack
09	Digny	Nimeinsapur	Cuttack Sadar	92	Cuttack	Cuttack
10	Ayatpur	Ayatpur	Cuttack Sadar	93	Cuttack	Cuttack
11	Fakirpada	Fakirpada	Cuttack Sadar	103	Cuttack	Cuttack
12	Danduasipada	Ayatpur	Cuttack Sadar	94	Cuttack	Cuttack
13	Kespur	Ayatpur	Cuttack Sadar	102	Cuttack	Cuttack
14	Korpada	Kandarpur	Cuttack Sadar	139	Cuttack	Cuttack
15	Kandarpur	Kandarpur	Cuttack Sadar	101	Cuttack	Cuttack
16	Athanga	Kandarpur	Cuttack Sadar	105	Cuttack	Cuttack
17	Bamburi	Kandarpur	Cuttack Sadar	109	Cuttack	Cuttack
18	Sidheswarpur	Kandarpur	Cuttack Sadar	100	Cuttack	Cuttack
19	Urali	Urali	Cuttack Sadar	41	Cuttack	Cuttack
20	Jaripada	Urali	Cuttack Sadar	50	Cuttack	Cuttack
21	Nachhipur	Urali	Cuttack Sadar	49	Cuttack	Cuttack

(1)	(2)	(3)	(4)	(5)	(6)	(7)
22	Sainda	Urali	Cuttack Sadar	48	Cuttack	Cuttack
23	Adhalla	Aman	Cuttack Sadar	47	Cuttack	Cuttack
24	Khandeita	Khandeita	Cuttack Sadar	121	Cuttack	Cuttack
25	Sasolgram	Aman	Cuttack Sadar	122	Cuttack	Cuttack
26	Aman	Aman	Cuttack Sadar	123	Baranga	Cuttack
27	Biswalpada	Aman	Cuttack Sadar	131	Cuttack	Cuttack
28	Arada	Khandeita	Cuttack Sadar	132	Cuttack	Cuttack
29	Sumandi	Usuma	Cuttack Sadar	149	Baranga	Cuttack
30	Deokali	Usuma	Cuttack Sadar	148	Baranga	Cuttack
31	Mulakodinda	Usuma	Cuttack Sadar	151	Baranga	Cuttack
32	Khalarda	Khalarda	Cuttack Sadar	144	Baranga	Cuttack
33	Usuma	Khalarda	Cuttack Sadar	150	Baranga	Cuttack
34	Jiginpur	Sainso	Cuttack Sadar	152	Baranga	Cuttack
35	Nagari	Nagari	Cuttack Sadar	128	Baranga	Cuttack
36	Santol	Nagari	Cuttack Sadar	162	Baranga	Cuttack
37	Dalabad	Nagari	Cuttack Sadar	163	Baranga	Cuttack
38	Kokal	Sainso	Cuttack Sadar	168	Baranga	Cuttack
39	Rahura	Harianta	Cuttack Sadar	170	Baranga	Cuttack

(1)	(2)	(3)	(4)	(5)	(6)	(7)
40	Gabilo	Sainso	Cuttack Sadar	169	Baranga	Cuttack
41	Ulara	Harianta	Cuttack Sadar	178	Baranga	Cuttack
42	Chhotol	Harianta	Cuttack Sadar	177	Baranga	Cuttack
43	Khalora	Harianta	Cuttack Sadar	176	Baranga	Cuttack
44	Khandola	Harianta	Cuttack Sadar	188	Baranga	Cuttack
45	Barajharilo	Kuranga Sasana	Cuttack Sadar	186	Baranga	Cuttack
46	Sundargram	Bagalpur	Ollatpur	38	Kantapada	Cuttack
47	Harianta	Harianta	Cuttack Sadar	172	Baranga	Cuttack
48	Andhoti	Harianta	GovindPur	171	Baranga	Cuttack
49	Sainso	Sainso	GovindPur	160	Baranga	Cuttack
50	Gababasta	Sainso	GovindPur	161	Baranga	Cuttack
51	Purusottampur	Sainso	GovindPur	159	Baranga	Cuttack
52	Maheshpur	Khalarda	GovindPur	153	Baranga	Cuttack
53	Singhol	Khalarda	GovindPur	154	Baranga	Cuttack
54	Bankeswar	Korakara	GovindPur	158	Baranga	Cuttack
55	Brahamanda	Korakara	GovindPur	157	Baranga	Cuttack
56	Dianpada	Korakara	GovindPur	155	Baranga	Cuttack
57	Bisipada	Korakara	GovindPur	156	Baranga	Cuttack
58	Kajalpur	Gobindpur	GovindPur	09	Kantapada	Cuttack
59	Sirasundarpur	Gobindpur	GovindPur	12	Kantapada	Cuttack
60	Pithapada	Katarpada	Nischintakoili	251	Nischintakoili	Cuttack
61	Korakora	Korakara	Cuttack sadar	142	Baranga	Cuttack
62	Sabala	Korakara	Cuttack sadar	143	Baranga	Cuttack
63	Sankarpur	Sankarpur	Choudwar	44	Tangi Choudwar	Cuttack
64	Badapadagaon	Badasamantara pur	Choudwar	23	Tangi Choudwar	Cuttack

(1)	(2)	(3)	(4)	(5)	(6)	(7)
65	Sarangá	Bhatimunda	Tangi	85	Tangi Choudwar	Cuttack
66	Kuspangi	Oranda	Gurudijhatia	90	Athagarh	Cuttack
67	Pahlabar	Oranda	Gurudijhatia	88	Athagarh	Cuttack
68	Baula	Oranda	Gurudijhatia	87	Athagarh	Cuttack
69	Bali	Oranda	Gurudijhatia	85	Athagarh	Cuttack
70	Radhapriyapur	Oranda	Gurudijhatia	83	Athagarh	Cuttack
71	Oranda	Oranda	Gurudijhatia	81	Athagarh	Cuttack
72	Balisasan	Oranda	Gurudijhatia	84	Athagarh	Cuttack
73	Nuapatna	Kayalpada	Choudwar	30	Tangi Choudwar	Cuttack
74	Tapanda	Kayalpada	Choudwar	28	Tangi Choudwar	Cuttack
75	Banamalipur	Kayalpada	Choudwar	29	Tangi Choudwar	Cuttack
76	Bidyadharpur	Kakhadi	Cuttack Sadar	05	Cuttack	Cuttack
77	Macheswar	Mancheswar	Gurudijhatia	74	Athagarh	Cuttack
78	Lingapada	Mancheswar	Gurudijhatia	73	Athagarh	Cuttack
79	Kalankipur	Mancheswar	Gurudijhatia	77	Athagarh	Cuttack
80	Suniamunha	Mancheswar	Gurudijhatia	76	Athagarh	Cuttack
81	Pihura	Mancheswar	Gurudijhatia	78	Athagarh	Cuttack
82	Kapursingh	Mancheswar	Gurudijhatia	79	Athagarh	Cuttack
83	Bamanpur	Mancheswar	Gurudijhatia	72	Athagarh	Cuttack
84	Sanakakhandi	Mancheswar	Cuttack Sadar	04	Cuttack	Cuttack
85	Prasannapur	Mancheswar	Gurudijhatia	68	Athagarh	Cuttack
86	Nuadiha	Mancheswar	Gurudijhatia	69	Athagarh	Cuttack
87	Narangabasta	Mancheswar	Gurudijhatia	70	Athagarh	Cuttack
88	Kakhadi	Kakhadi	Cuttack Sadar	03	Cuttack	Cuttack
89	Brahmanbasta	Mancheswar	Gurudijhatia	71	Athagarh	Cuttack
90	Radhashyampur	Ghantikhal	Gurudijhatia	49	Athagarh	Cuttack
91	Gopinathpada	Kakhadi	Cuttack Sadar	65	Cuttack	Cuttack

(1)	(2)	(3)	(4)	(5)	(6)	(7)
92	Mahalpada	Kakhadi	Cuttack Sadar	02	Cuttack	Cuttack
93	Baudhapur	Dhursia	Gurudijhtia	56	Athagarh	Cuttack
94	Dhursia	Dhursia	Gurudijhtia	61	Athagarh	Cuttack
95	Srirangapur	Dhursia	Gurudijhtia	63	Athagarh	Cuttack
96	Bhuinparai	Dhursia	Gurudijhtia	62	Athagarh	Cuttack
97	Cuttackiasahi	Cuttakiasahi	Athagarh	119	Athagarh	Cuttack
98	Bandhahat	Cuttakiasahi	Athagarh	118	Athagarh	Cuttack
99	Jagamohanpur	Dhursia	Gurudijhatia	60	Athagarh	Cuttack
100	Keutapada	Dhursia	Gurudijhatia	59	Athagarh	Cuttack
101	Lalitabisakhapur	Megha	Athagarh	117	Athgarh	Cuttack
102	Balarampur	Cuttakiasahi	Athgarh	98	Athgarh	Cuttack
103	Patenigaon	Cuttakiasahi	Athgarh	99	Athgarh	Cuttack
104	Dasapur	Megha	Athgarh	96	Athgarh	Cuttack
105	Dhurkudia	Megha	Athgarh	100	Athgarh	Cuttack
106	Megha	Megha	Athgarh	101	Athgarh	Cuttack
107	Gokulpur	Rajnagar	Athgarh	102	Athgarh	Cuttack
108	Mahakalbasta	Mahakala basta	Athgarh	115	Athgarh	Cuttack
109	Radhamadhabpur	Dhaipur	Athgarh	40	Athgarh	Cuttack
110	Tailamal	Rajnagar	Athgarh	110	Athgarh	Cuttack
111	Taradikhal	Mahakal basta	Athgarh	111	Athgarh	Cuttack
112	Kanyagahira	Mahakal basta	Athgarh	109	Athgarh	Cuttack
113	Chamapur	Mahakal basta	Athgarh	113	Athgarh	Cuttack
114	Madhabpur	Mahakal basta	Athgarh	114	Athgarh	Cuttack
115	Chandrabalishy ampur	Ghantikhal	Gurudijhatia	50	Athgarh	Cuttack
116	Ghantikhal	Ghantikhal	Gurudijhatia	51	Athgarh	Cuttack
117	Radhashyampur	Ghantikhal	Gurudijhatia	49	Athgarh	Cuttack
118	Purusottampur	Radha Kishorepur	Gurudijhatia	48	Athgarh	Cuttack
119	Radhadamodar pur	Mahakal basta	Gurudijhatia	46	Athgarh	Cuttack
120	Manitri	Chhagaon	Gurudijhatia	06	Athgarh	Cuttack
121	Khuntuni	Khuntuni	Gurudijhatia	07	Athgarh	Cuttack
122	Champia	Dalabhaga	Gurudijhatia	12	Athgarh	Cuttack

(1)	(2)	(3)	(4)	(5)	(6)	(7)
123	Krishnashyampur	Khuntuni	Gurudijhatia	08	Athgarh	Cuttack
124	Bhogara	Dalabhaga	Gurudijhatia	09	Athgarh	Cuttack
125	Dalabhaga	Dalabhaga	Gurudijhatia	11	Athgarh	Cuttack
126	Chhenakhia Nuagaon	Dalabhaga	Gurudijhatia	10	Athgarh	Cuttack
127	Banara	Banara	Banki	106	Damapada	Cuttack
128	Bhagipur	Bhagipur	Banki	105	Damapada	Cuttack
129	Gayalabanka	Bhagipur	Banki	104	Damapada	Cuttack
130	Tantira	Harianta	Tangi	90	Tangi Choudwar	Cuttack
131	Salagaon	Salagaon	Choudwar	72	Tangi Choudwar	Cuttack
132	Korokore	Napanga	Tangi	79	Tangi Choudwar	Cuttack
133	Baranga	Napanga	Tangi	78	Tangi Choudwar	Cuttack
134	Napanga	Napanga	Tangi	81	Tangi Choudwar	Cuttack
135	Teruan	Napanga	Tangi	83	Tangi Choudwar	Cuttack
136	Brahmanpada	Napanga	Tangi	82	Tangi Choudwar	Cuttack
137	Bhairpur	Mutarifa	Salipur	11	Salipur	Cuttack
138	Champati	Champati	Salipur	10	Salipur	Cuttack
139	Paschimakachha	Champati	Salipur	05	Salipur	Cuttack
140	Madhyakachha	Madhya kachha	Salipur	09	Salipur	Cuttack
141	Purbakachha	Madhya kachha	Salipur	08	Salipur	Cuttack
142	Barbodia	Madhya kachha	Salipur	06	Salipur	Cuttack
143	Mutarifa	Mutarifa	Salipur	13	Salipur	Cuttack

144	Kothabada	Trilochanpur	Salipur	12	Salipur	Cuttack
145	Trilochanpur	Trilochanpur	Salipur	14	Salipur	Cuttack

[No.9008-HUD-TP-ADM-0003/2023/HUD.]

By Order of the Governor

G. MATHI VATHANAN

Principal Secretary to Government

T.C copy attested

A. SINGH  
Advocate